

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2871
ANSWERED ON 4TH JANUARY, 2018

APP-BASED TAXIS

2871. SHRI JAGDAMBIKA PAL

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that most of the drivers of app based cab service violate law as they talk on phone to find location while driving, if so, the details thereof;
- (b) whether the Government finds it necessary to check such violations as it is dangerous for the driver as well as other pedestrians; and
- (c) if so, the measures taken by the Government and so far, in this regard ?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

- (a) No Madam. No specific information is available in this regard.
- (b) to (c) Transportation by Road is a State Subject under the Seventh Schedule to the Constitution of India, therefore, the State Governments are primarily responsible through their law enforcement agencies as also for protecting the life and property of the citizens. However, use of hand held devices while driving is a threat to road safety. Strong penal provisions have been proposed in the Motor Vehicles (Amendment) Bill, 2017 by including 'use of hand held communication devices while driving' in the definition of dangerous driving which would attract Heavy penalty. Central government also runs campaigns from time to time to sensitise general public to avoid mobile usage while driving.
